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Government of India  
Ministry of Finance  
(Department of Revenue)

New Delhi, the 10th April, 1980

NOTIFICATION  
INCOME TAX

No. 3237 (F.No. 404/118 (TRQ-AP)/79-DCC): In pursuance of subclause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) and in supersession of Notification No. 2834 (F.No. 404/118 (TRQ-AP)/79-DCC dt 31.5.79 the Central Government hereby authorises S/Shri P. Venkateswarlu and Ch. Prasada Rao being gazetted officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from the date S/Shri P. Venkateswarlu and Ch. Prasada Rao takes over charge as Tax Recovery Officers.

sd/-

(H. Venkataranan)  
Deputy Secretary to the Government of India

The Manager  
Government of India Press  
New Delhi

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